

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

R.A. No. 152/2003 in
Original Application No. 2545 of 2002

New Delhi, this the 29th day of May, 2003

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)
HON'BLE MR. GOVINDAN S. TAWPI, MEMBER (A)

Mr. R.N. Goel
S/o Shri Chander Bhan
R/o H-18/56, Sector-7,
Rohini,
Delhi-110 085.

Review Applicant

Versus

1. Union of India
through the Foreign Secretary,
Ministry of External Affairs,
Government of India,
South Block,
New Delhi.
2. Shri R.S. Jassal
Joint Secretary (XP) & Enquiry Officer,
External Publicity Division,
Ministry of External Affairs,
Shastri Bhawan,
New Delhi. ... Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (A)

The present RA No. 152/2003 has been filed by the applicant for review of the order passed in OA No. 2545/2002.

2. In the RA, the review applicant is again trying to reargue the whole case and has again taken the same grounds which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered in depth. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

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3. In view of the above, nothing survives in the
RA, which is accordingly dismissed.

(GOVINDAN S. TAMPI)
MEMBER (A)

Rakesh


(KUNDIP SINGH)
MEMBER (JUDL)